

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-46-2020

Chairman, Bal Gyan Vikas
Education Society

... Petitioner

Versus

State of Goa & Ors.

... Respondents

Mr. S. D. Lotlikar, Senior Advocate with Mr. C. Padgaonkar, Advocate for the Petitioners.

Mr. Devidas J. Pangam, Advocate General with Ms. Maria S. J. Correia, Additional Government Advocate for Respondents No.1 to 4.

Coram : M. S. SONAK &
M. S. JAWALKAR, JJ

Date: 21st October, 2020

P.C.

Heard Mr. S. D. Lotlikar, the learned Senior Advocate with Mr. C. Padgaonkar, learned Counsel for the petitioner and Mr. Devidas J. Pangam, the learned Advocate General with Ms. Maria S. J. Correia, learned Additional Government Advocate for the respondents No.1 to 4.

2. We adjourn this matter to 03.11.2020. In the meanwhile, if the petitioners are unable to obtain permissions or exemptions from the Directorate of Education, then, the petitioners to take necessary steps so that the future of the students is not hampered.

3. Stand over to 03.11.2020.

M. S. JAWALKAR, J.

M. S. SONAK, J.

msr